

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH: 'C': NEW DELHI)
(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No:- 26/Del/2018
(Assessment Year: 2013-14)**

M/s KIC Food Products Pvt. Ltd., 29, Hanuman Road, Connaught Place, New Delhi.	Vs.	Principal Commissioner of Income Tax, Delhi-5.
APPELLANT		RESPONDENT
PAN No: AAACK1443		

Assessee By : Shri Nitin Sharma, CA
Revenue By : Shri T. Kipgen , CIT(DR)

Date of hearing : 20.12.2021
Date of Pronouncement : 20.12.2021

PER PRADIP KUMAR KEDIA, AM :

The captioned appeal has been filed by the Assessee against the revisional order passed by the Principal Commissioner of Income Tax, Delhi-5 under Section 263 of the Income Tax Act, 1961, dated 13.11.2017 seeking to revise the Assessment Order passed by the Assessing Order under Section 143(3) of the Income Tax Act, 1961, dated 20/01/2016 concerning to Assessment Year 2013-14.

2. When the matter was called for hearing, the Ld. Counsel for the Assessee submitted at the outset that the assessee is no longer aggrieved by the impugned revisional order for the reason that the order passed u/s 143(3) of the Income Tax Act pursuant to revisional direction passed by the PCIT does not eventually cause any prejudice to the interest of the assessee. The Ld. Counsel, thus, submitted that he does not seek to press the captioned appeal anymore.

3. In the light of the submissions made on behalf of the assessee, the appeal of the Assessee is dismissed as withdrawn.

In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 20 /12/2021.

Sd/-

(C.N. PRASAD)
JUDICIAL MEMBER

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Dated: 20.12.2021
Pooja/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI.

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr. PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	